

THE HIGH COURT OF MEGHALAYA: SHILLONG

ORDER

Dated, 30th January, 2026

No. HCM II/34/Pt.III/2014/Estt/57: Pursuant to judgment dated 15.12.2025 passed by the Hon'ble Supreme Court of India in the matter of Criminal Appeal No.2973 of 2023 titled "Manojbhai Jethabhai Parmar (Rohit) Vs. The State of Gujarat", the Hon'ble the Chief Justice is pleased to direct all trial Courts in the State for strict compliance and implementation of the directions passed by the Hon'ble Supreme Court in the abovementioned matter from paragraph 81 to 88.1.

A copy of the judgment dated 15.12.2025 is enclosed herewith for favour of your kind information, compliance and necessary action.

Enclo:- (As Stated)

By order;

REGISTRAR GENERAL

Memo.No. HCM II/34/Pt.III/2014/Estt/57-A

Dated, 30th January, 2026

Copy to:-

1. The Registrar-and-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, for kind information of Her Ladyship.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya for kind information of His Lordship.
5. The Director, Meghalaya State Judicial Academy, Shillong for favour of kind information.
6. All the District & Sessions Judges, Meghalaya for kind information, compliance and necessary action.
7. The System Analyst, High Court of Meghalaya to upload the same in the official website.
8. Office copy.

REGISTRAR GENERAL